

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**C.P. No. 201/2016**

**IN THE MATTER OF:**

**Skyway Venture Ltd.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391-394**

**Order delivered on 16.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**S.K. MOHAPATRA  
Hon'ble Member (T)**

**For the Petitioner(s): Mr. P. Nagesh, Mr. Anand M. Mishra and Mr. Dhruv  
Gupta, Advocates**

**For the Respondent(s): Ms. Easha Kadian, Advocate for Income Tax Dept.  
Ms. Neelima Tripathi & Ms. Vidhi Gupta, Advocates for  
SEBI**

**ORDER**

The Income Tax Department has not filed any report, although the Regional Director in his report has stated that no objection was filed within the stipulated period of thirty days leading to an inference that there was no objection. However, in view of the new provisions we deem it appropriate and in the interest of all the stake holders to observe that a copy of the complete paper book be handed over to the learned counsel for the Income Tax Department who is present in the Court during the course of the day. Observation, if any, of the Income Tax Department may be filed within two weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed before the adjourned date.

List for further consideration on 20.02.2018.

Sd/-

**(M. M. KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**